

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:4657  
ANSWERED ON:22.05.2006  
SETTING UP OF LION SAFARI  
Gandhi Smt. Maneka

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Union Government has given clearance for setting up of a lion safari as a tourist attraction in Etawah, Uttar Pradesh;
- (b) if so, the details thereof; and
- (c) the places from where lions for this safari are proposed to be brought?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) & (b) The Central Zoo Authority has approved establishment of a Lion Safari at Etawah by the State Government of Uttar Pradesh subject to compliance of following conditions by the State Government and orders from the Hon'ble Supreme Court of India:-

1. To begin with the State Government will initially create a conservation breeding centre for Asiatic Lions along with proposed Lion Safari Park at Etawah. Once a population of more than 10 lions is obtained in the breeding centre, the Safari will be made operational by releasing a pride comprising of 5 to 7 lions (i.e either a group comprising of 1 male and four females or 2 males and 5 females) in the safari for display to the visitors.
2. The State Government shall sanction the requisite number of personnel to operate the conservation breeding centre and the Lion Safari at Etawah without appropriating posts from the existing Zoos.
3. The State Government shall make provision for necessary funds for creation of the conservation breeding centre and the lion safari as well as for the future maintenance of both these establishments on professional grounds.
4. The animal enclosure design and the display area shall be as per the prescribed Rules and guidelines of the Central Zoo Authority.
5. Once the Lion Safari is ready for operation, it shall be opened to visitors only after getting prior recognition from the Central Zoo Authority under Section 38H of the Wild Life (Protection) Act.
6. The State Government of Uttar Pradesh shall create a separate Fund for the management of the zoos being operated by them. Adequate budgetary allocation shall be made by the government to take care of the upkeep and health care of the animals in these zoos as well as for the modernisation of the zoos in time bound manner.
7. The State Government shall sanction the requisite number of posts including Veterinary Officer, Curators in existing zoos.
8. The trained personnel shall be posted in all the zoos as per the Norms laid under the Recognition of Zoo Rules, 1992.
9. Frequent transfers of the Director/ In-charge of zoos, veterinary officer and supervisory level staff shall not be made. They shall be allowed to continue in the zoo for longer tenures.

Recognition to Lion Safari, Etawah under Section 38H of the Wild Life (Protection) Act shall be considered only after compliance of the above said conditions and evaluation of the Safari at that point of time.

- (c) The State Government proposes to acquire Asiatic lions from the Indian Zoos through exchange programmes.